

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 483 of 2019

IN THE MATTER OF:

Dharamveer Singh & Ors.

...Appellants

Versus

Vinay Talwar & Ors.

...Respondents

Present:

For Appellant : Mr. Shikhar Mittal, Advocate

**For Respondents: Mr. Abhishek Anand and Mr. Viren Sharma,
Advocates for Resolution Professional**

Company Appeal (AT) (Insolvency) No. 502 of 2019

IN THE MATTER OF:

Nitin Gupta

...Appellant

Versus

**Applied Electro-Magnetics Pvt. Ltd.
& Ors.**

...Respondents

Present:

For Appellant : Mr. Ram Kishore Gupta, Advocate

**For Respondents: Mr. Abhishek Anand and Mr. Viren Sharma,
Advocates for Resolution Professional
Mr. V. Seshagiri, Mr. Sidharth Sachar and Mr. S. S.
Joshi, Advocates for Respondent No. 2**

O R D E R

25.02.2020 Learned counsel for the Appellants, in both the appeals, seek extension of time to file the rejoinder.

Let the rejoinder be filed within a week failing which right to file the same shall stand closed without reference to the Bench.

In the meantime, the learned counsel for the parties may file their short written submissions, not exceeding 3 pages, before the next date of hearing.

List both the appeals 'for final hearing' on **12th March, 2020** within first 5 cases.

[Justice Bansilal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Shreesh Merla]
Member (Technical)

/ns/nn